

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'E', NEW DELHI**

**Before Sh. A.D. Jain, Vice President**

**Dr. B. R. R. Kumar, Accountant Member**

**(Through Video Conferencing)**

**ITA No.2176/Del/2019 : Asstt. Year: 2016-17**

M/s Noida Power Company Ltd. Commercial Complex, Block-H, Alpha-II Sector, Greater Noida, Gautam Budh Nagar, Uttar Pradesh-201310	Vs	DCIT, CPC, Bangalore, Karnataka-560500
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AAACN4984D</b>		

**Assessee by : Sh. Diparun Mukhirji, CA &**

**Ms. Shushmita Basu, CA**

**Revenue by : Ms. Shweta Yadav, Sr. DR**

**Date of Hearing: 10.02.2022**

**Date of Pronouncement: 11.04.2022**

**ORDER**

**Per Dr. B. R. R. Kumar, Accountant Member:**

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-I, Noida dated 31.08.2018.

2. During the hearing, the Id. Counsel for the assessee vide letter dated 09.02.2022 submitted that they may be permitted to withdraw their appeal. The Id. DR did not object for withdrawal. Hence, the appeal is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 11/04/2022.

Sd/-

**(A.D. Jain)**  
**Vice President**

**Dated: 11/04/2022**

**\*Subodh Kumar, Sr. PS\***

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**ASSISTANT REGISTRAR**